

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI
NEW BOMBAY BENCH

Case No. 198
T.A. No. 153/87

DATE OF DECISION 25.4.1988

Shri P.K.Rao

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India and three others Respondents

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. B.C.Gadgil, Vice Chairman

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

R.K.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

Tr.A.No. 153/87

Shri P.K.Rao,
Qr.No. D/18/8, Manmad,
Central Railway, Manmad,
Dist. Nasik.

Applicant

v/s.

Union of India
through
General Manager, Central Railway,
Bombay.

2. Station Superintendent,
Central Railway, Manmad.
3. Divisional Railway Manager,
(Personnel), Central Railway,
Bhusawal.
4. Senior Divisional Commercial
Superintendent, Bhusawal.

Respondents

CORAM: Hon'ble Vice Chairman Shri B.C.Gadgil

ORAL JUDGMENT

Dated: 25.4.1988

(PER: B.C.Gadgil, Vice Chairman)

Regular Civil Suit No. 188/85 of the file of the Civil Judge, Junior Division, Manmad is transferred to this Tribunal for decision.

2. The applicant (original plaintiff) is a Railway employee. In August, 1985 he was a Ticket Collector at Manmad. On 6.8.1985 he was transferred from Manmad to Shegaon. The applicant filed Suit No. 188/85 challenging his transfer. He also applied for interim relief. On 5.11.1985 the Civil Judge passed an order of status-quo. On the basis of this order the applicant continued to work at Manmad.

3. On account of events subsequent to the filing of the suit, it is not necessary to go in details about the claim made by the applicant in respect of transfer from

B.C.G

Manmad to Shegaon. I am told that on 8.2.1988 the applicant is transferred from the post of Ticket Collector and is posted as Train Ticket Examiner at Manmad. He has taken charge of new posting. Thus, his transfer dated 6.8.1985 as a Ticket Collector does not survive. In view of the present position, I pass the following order.

4. The impugned order of 6.8.1985 does not survive, in view of the subsequent transfer and posting of the applicant on 8.2.1988 as Train Ticket Examiner. Consequently, the application stands disposed of for this reason. Parties to bear their own costs.

B.C.Gadgil
(B.C.Gadgil)
Vice Chairman